

FIR No.149/19
PS: Hauz Qazi
U/s: 302/201/34
Alia Khan Vs. State

28.08.2020

Fresh application for extension of interim bail received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

Ld. Counsel for applicant/accused Alia Khan.

1. This is an application for extension of interim bail filed by applicant/accused Alia Khan. Reply filed by the IO.
2. Arguments heard.
3. Vide order dated 20.07.2020, passed by this court, the applicant was admitted on interim bail for 45 days. Ld. Counsel for applicant submits that interim bail of the applicant is going to expire on 31.08.2020, therefore, same be extended. In view of the Writ Petition "*Court on its own motion Vs. State of NCT of Delhi & Ors.*", W.P (C) 3037/2020, decided by the Hon'ble Delhi High Court on 24.08.2020, the interim bail of the applicant is extended till 31.10.2020, on the same terms and conditions as mentioned in the order dated 20.07.2020.



FIR No.149/19
PS: Hauz Qazi
U/s: 302/201/34
Alia Khan Vs. State

Application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for information.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

FIR No. 74/18, CC No. 274/19 & CC No. 427/19

PS: Crime Branch

U/s: 420/468/471/120 IPC & 18 (a)/27 (b) (11)/27 (c) Drugs & Cosmetics Act

Ashok Kumar Vs. State

28.08.2020

Fresh applications for extension of interim bail received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Ld. Counsel for applicant/accused Ashok Kumar.

1. 3 bail applications taken up together as all are moved in 3 connected matters i.e. FIR No. 74/18, CC No. 274/19 & CC No. 427/19. These applications have been moved for extension of bail of applicant Ashok Kumar.
2. Arguments heard.
3. Vide orders dated 02.05.2020 (FIR No. 74/18), dated 19.05.2020 (CC No. 427/19) and dated 28.05.2020 (CC No. 274/19), the applicant was admitted on interim bail, thereafter, vide several orders passed by this court, the bail of the applicant was further extended. Ld. Counsel for applicant submits that interim bail of the applicant is going to expire on 31.08.2020. In view of the writ petition decided by Hon'ble High Court of Delhi on 24.08.2020 "**Court on its own motion Vs. State of NCT of Delhi & Ors.**", W.P.(C) 3037/2020, the interim bail of the applicant is extended till 31.10.2020, on the same terms and conditions as mentioned in the orders dated 02.05.2020, 19.05.2020 & 28.05.2020, respectively.

Application stands disposed off.

FIR No. 74/18, CC No. 274/19 & CC No. 427/19

PS: Crime Branch

Ashok Kumar Vs. State

Copy of this order be sent to concerned Jail Superintendent for information.

Copy of this order be also placed in both the complaint cases i.e.
bearing no. 274/19 & 427/19.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
28.08.2020

FIR No. 19/20
PS: Darya Ganj
Wasim & Ors. Vs. State

28.08.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.
Mohd. Ilyas, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant is directed to file the status of other cases pending against the applicant on or before next date.

Put up on 04.09.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

SC No.
FIR No, 83/2020
PS: Nabi Karim
State Vs. Sorav @ Shyam Lal & Ors.

28.08.2020

**Fresh case received by way of assignment. It be checked and registered.
Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. APP for State.
Both accused present. (On Court bail).

Put up for argument on charge on 19.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

FIR No.149/19
PS: Hauz Qazi
U/s: 302/201/34 IPC
Adil Fatima Vs. State

28.08.2020

Fresh application for extension of interim bail received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

Ld. Counsel for applicant/accused Adil Fatima.

1. This is an application for extension of interim bail filed by applicant/accused Adil Fatima. Reply filed by the IO.
2. Arguments heard.
3. Vide order dated 24.06.2020, passed by this court, the applicant was admitted on interim bail for 45 days, thereafter, vide several orders passed by this court, the interim bail of the applicant was further extended. Ld. Counsel for applicant submits that interim bail of the applicant is going to expire on 31.08.2020, therefore, same be extended. In view of the Writ Petition "***Court on its own motion Vs. State of NCT of Delhi & Ors.***", ***W.P. (C) 3037/2020, decided by the Hon'ble Delhi High Court on 24.08.2020***, the interim bail of the applicant is extended till 31.10.2020, on the same terms and conditions as mentioned in the order dated 24.06.2020. Application stands disposed off.



FIR No.149/19
PS: Hauz Qazi
U/s: 302/201/34 IPC
Adil Fatima Vs. State

Copy of this order be sent to concerned Jail Superintendent for information.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

CA No.116/20, 117/20, 118/20, 119/20, 120/20 & 121/20
Sandeep Soni Vs. Manoj Kumar

28.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Appellant with surety & counsel.

Vide order dated 24.08.2020, appellant was directed to deposit 20% of the fine amount imposed by Ld. Trial Court, while passing order on sentence. The order dated 24.08.2020 has been complied by the appellant in all the appeals as he has furnished the joint/common FDR in all the 6 appeals. FDR is taken on record.

Bail bond furnished by the appellant in all the appeals and same is accepted. Original FDRs annexed with the bail bonds are kept on record.

Notice of the appeal be sent to the respondent on filing of PF for next date.

TCR be called two days prior to next date of hearing.

Put up on 27.10.2020.

Copy of this order be kept in all the 6 appeals.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

SC No. 744/19
FIR No.862/14
PS: Timar Pur
State Vs. Sarvjeet

28.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

Sh. K. K. Sharma, Ld. Counsel for accused.

Put up for PE on 27.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

CA No.109/20

Neetu Singh VS. M/s Paramount Coaching Centre P. Ltd.

28.08.2020


Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Murari Tiwari, Ld. Counsel for appellant.

Ld. Counsel for respondent.

Ld. Counsel for respondent seeks time to file reply. Same be filed till next date. Advance copy of the reply be supplied to the appellant.

Put up on 11.09.2020.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

SC No. 982/18
FIR No. 197/18
PS: Timar Pur
State Vs. Rajni Khanna


28.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for PE on 27.10.2020.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

CR.Case No. 27/16

SEBI Vs. Janaraksha Green Forests Ltd.

28.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Ashish Aggarwal, Ld. Counsel for complainant/SEBI with Sh. J. Srinivasan, AGM.

Sh. Manish Kumar, Ld. Proxy Counsel for accused no. 4.

None for other accused.

Put up for final arguments on 09.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

CC No. 323820/16
State Vs. Hamid Ahmad

28.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State/complainant.

None for accused.

Put up for final arguments on 05.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

CR. Case No.16/16
SEBI Vs. M/s Kuber Planters Ltd.

28.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Ashish Aggarwal, Ld. Counsel for complainant/SEBI with Sh. J. Srinivasan, AGM.

None for accused.

Put up for final arguments on 09.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

SC No. 27955/16
FIR No. 79/12
PS: Lahori Gate
State Vs. Shiv Swaroop

28.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for final arguments on 05.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

FIR No.149/19
PS: Hauz Qazi
U/s: 302/201/34 IPC
Anam Uzma Vs. State

28.08.2020

Fresh application for extension of interim bail received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

Ld. Counsel for applicant/accused Anam Uzma.

1. This is an application for extension of interim bail filed by applicant/accused Anam Uzma. Reply filed by the IO.
2. Arguments heard.
3. Vide order dated 20.07.2020, passed by this court, the applicant was admitted on interim bail for 45 days. Ld. Counsel for applicant submits that interim bail of the applicant is going to expire on 31.08.2020, therefore, same be extended. In view of the Writ Petition "*Court on its own motion Vs. State of NCT of Delhi & Ors.*", W.P. (C) 3037/2020, decided by the Hon'ble Delhi High Court on 24.08.2020, the interim bail of the applicant is extended till 31.10.2020, on the same terms and conditions as mentioned in the order dated 20.07.2020.



FIR No.149/19
PS: Hauz Qazi
U/s: 302/201/34 IPC
Anam Uzma Vs. State

Application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for information.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

CA No.253/19
Mukarram Vs. The State

28.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None for appellant.

Sh. Virender Singh, Ld. APP for State/respondent.

Put up for orders on 08.09.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

SC No. 821/17
FIR No. 202/17
PS: Kotwali
State Vs. Himanshu

28.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

Accused with counsel Mohd. Iliyas.

Matter is fixed for arguments on sentence. Ld. Counsel for accused submits that accused be released on probation. **Let probation report be called for 05.09.2020.**



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

CR. Rev. No. 527/19

Satinder Singh Chaudhary Vs. State & Ors.

28.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None for revisionist.

Sh. Virender Singh, Ld. APP for State/respondent no. 1.

Put up for arguments on revision petition on 09.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

SC No.
FIR No. 83/2020
PS: Nabi Karim
State Vs. Sorav @ Shyam Lal & Ors.

28.08.2020

**Fresh case received by way of assignment. It be checked and registered.
Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, I.d. APP for State.
Both accused present. (On Court bail).

Put up for argument on charge on 19.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020

FIR No. 35/11
PS: Lahori Gate
U/s: 397/402/34 IPC
State Vs. Ram Babu

28.08.2020

Fresh application for release of FDR received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).


Present: Sh. Virender Singh, Ld. APP for State.

Ld. Counsel for applicant/surety Jai Kishan of accused Ram Babu.

Let report be called from Ld. APP whether any appeal is pending in the present case or not.

TCR be called for next date.

Put up on 29.08.2020.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
28.08.2020